

OFFER OPENING PUBLIC ANNOUNCEMENT

IN TERMS OF REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

AMAZE ENTERTECH LIMITED

(Corporate Identification Number: L72100MH1989PLC255933)

Registered Office: 156, 1st Floor, Raghuleela Mega Mall, Poisar Gymkhana Road, Kandivali (West), Mumbai-400067, Maharashtra, India.

Tel. No. +91-8655075578, **Email:** amazeentertech@gmail.com; **Web:** www.amazeentertechlimited.com

This advertisement ("Pre Offer PA") is being issued by Systematix Corporate Services Limited ("Manager to the Offer") on behalf of Mr. Jaspalsingh Prehladsingh Chandock ("Acquirer") alongwith persons acting in concert ("PAC"), namely Mr. Trimaan Jaspalsingh Chandock ("PAC 1") and Mr. Jaikaran Jaspalsingh Chandock ("PAC 2") (PAC 1 and PAC 2 are jointly referred to as the "PACs") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended (the "SEBI (SAST) Regulations") in respect of the Open Offer (the "Offer") to acquire upto 2,02,51,400 fully paid-up equity shares of Rs.10/- each (the "Equity Shares") at a price of Rs. 10/- per Equity Share, representing 26.00% of the Diluted Share and Voting Capital of Amaze Entertech Limited (the "Target Company"). The Detailed Public Statement ("DPS") with respect to the aforementioned Offer was published on August 10, 2020 in the following newspapers:

Sl. No.	Newspapers	Language	Editions
1.	The Financial Express	English	All Editions
2.	Jansatta	Hindi	All Editions
3.	Mumbai Lakshdeep	Marathi	Mumbai Edition

The terms used but not defined in this Pre offer PA shall have the same meanings assigned to them in the PA, the DPS and the Letter of Offer (LOF). The Manager to the Offer has received SEBI Observations Letter dated September 08, 2020 ("SEBI Observations Letter") on the DLOF and pursuant to that the Shareholders are requested to note the following in relation to the Open Offer made by the Acquirer and the PACs vide the PA dated August 03, 2020.

- Offer Price: The Equity Shares of the Target Company are infrequently traded in terms of the SEBI (SAST) Regulations. The price being offered under this Offer is Rs. 10/- (Rupees Ten only) per Equity Share. The Offer Price shall be paid in "Cash" in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, and subject to the terms and conditions specified in the PA, the DPS and the LOF. Further, there has been no upward revision of the Offer Price or Offer Size by the Acquirer and the PACs.
- The Committee of Independent Directors ("IDC") of the Target Company in their meeting held on September 17, 2020 has recommended that the Offer Price is fair and reasonable and the same recommendations is published in the above-mentioned newspapers on September 22, 2020.
- There is no competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations to this Offer and this offer is not a competitive bid.
- The copies of LOF have been dispatched to the eligible public shareholders of the Target Company through Speed Post / Email by the Registrar to the Offer on September 17, 2020 who are the registered members of the Target Company as on the Identified Date (i.e. September 10, 2020).
- Shareholders are required to refer to Para 8 of the LOF (Procedure for Acceptance and Settlement of the Offer) in relation to inter alia the procedure for tendering their Equity Shares in the Offer and are required to adhere to and follow the procedure outlined therein.
- Please note that a copy of the LOF including 'Form of Acceptance-cum-Acknowledgement' ("FOA") is also available on SEBI website (<http://www.sebi.gov.in>). Registered / Unregistered Shareholders if they so desire may also apply on the FOA downloaded from the SEBI's website. Further, in case of non-receipt / non-availability of the FOA, the application can be made on plain paper along with the following details:

- 6.1. In case of Equity Shares held in physical form: In accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations.

An Eligible Shareholder may participate in the Open Offer by providing his/her/its application in writing on a plain paper signed by all Eligible Shareholders (in case of joint holding) stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Offer and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Acquirer. Eligible Shareholders must ensure that the plain paper application, along with the TRS and requisite documents, reach the Registrar to the Offer not later than 2 (two) working days from the closure of the Offer (i.e. October 13, 2020) by 6.00 p.m. If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested), such plain paper applications are liable to be rejected under this Offer.

The above mentioned requisite documents are required to be sent to the collection centre mentioned below:

Address of the Collection Centre	Contact Person, Telephone No., Fax No., Email and Web	Mode of Delivery
Skyline Financial Services Private Limited A/505, Dattani Plaza, Andheri Kurla Road, Safeed Pool, Andheri East, Mumbai -400 072 Maharashtra, India.	Mr. Pravin Golatkar Telephone: +91 22 2851 1022 Fax: Not Available E-mail: pravin.cm@skylinerta.com Website: www.skylinerta.com	Hand Delivery/ Registered Post

- 6.1. In case of Equity Shares held in dematerialized form: An Eligible Shareholder may participate in the Open Offer directly through his/her/it's Selling Broker. No documents are required to be sent to the Registrar to the Offer.
- 6.2. Shareholders whose brokers are not registered with BSE are able to tender their Equity Shares through the Buyers' Broker or the Buying Broker subject to compliance with KYC requirements of the Buyer's Broker.
- 6.3. The address of the "Buying Broker" to the Offer is as following address:
Systematix Shares & Stocks (India) Limited, A Wing, No. 603-606, 6th Floor, The Capital, Plot C 70, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051, India, Tel. No. +91-22- 6704 8000; Fax No. +91-22- 6704 8029; Email: compliance@systematixgroup.in; Contact Person: Mr. Rajkumar Gupta.
- SEBI vide circulars bearing numbers CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 has provided guidelines on the mechanism for acquisition of shares through the stock exchange pursuant to, inter alia, tender-offers under SEBI (SAST) Regulations, to facilitate tendering of Equity Shares by the Shareholders and settlement of the same through the Stock Exchange mechanism. Accordingly, this Offer is being carried out through the stock exchange mechanism (in the form of a separate acquisition window provided by BSE, being the designated stock exchange), and hence would be subject to payment of securities transaction tax.
- The "Acceptance Date" and the "Settlement Date" for the Offer are October 15, 2020 and October 16, 2020 respectively. Shareholders will get the payment or consideration on the Settlement Date.
- Equity shares, once tendered or bidded through any valid modes in the Offer, cannot be withdrawn by the Shareholders in terms of Regulation 18(9) of the SEBI (SAST) Regulations.
- The issue of Equity Shares on preferential basis has been approved by the members of the Target Company in their meeting held on September 09, 2020. The Target Company has also received in-principle approval from BSE Limited vide letter bearing reference no. DCS/PREF/BA/PRE/778/2020-21 dated September 10, 2020. However, the approvals w.r.t. increase in authorised share capital, change in name and change in objects of the Target Company is still pending with ROC.
- In terms of the tentative schedule of activity communicated by way of the DLOF, the Eligible Shareholders of the Target Company are requested to note the following revisions related to the schedule of activity:

	Original Schedule of Activities (as disclosed in the Draft Letter of Offer)	Revised Schedule of Activities
ACTIVITY	Original Day and Date	Revised Day and Date
Date of the Public Announcement (PA)	Monday, August 03, 2020	Monday, August 03, 2020
Date of the Detailed Public Statement (DPS)	Monday, August 10, 2020	Monday, August 10, 2020
Last date of filing Draft Letter of Offer (DLOF) with SEBI	Monday, August 17, 2020	Monday, August 17, 2020
Last date for a Competitive Bid / Offer	Monday, August 31, 2020	Monday, August 31, 2020
Identified Date*	Wednesday, September 09, 2020	Thursday, September 10, 2020
Last date for dispatch of the Letter of Offer to the Public Shareholders	Wednesday, September 16, 2020	Thursday, September 17, 2020
Last date for public announcement by the Independent Directors committee (IDC) of the Target Company on the Offer	Monday, September 21, 2020	Tuesday, September 22, 2020
Last date for upward revision of the Offer Price or any increase in the Offer Size	Tuesday, September 22, 2020	Wednesday, September 23, 2020
Offer Opening Public Announcement (Pre-Offer PA)	Tuesday, September 22, 2020	Wednesday, September 23, 2020
Date of Opening of the Tendering Period (TP) / Offer	Wednesday, September 23, 2020	Thursday, September 24, 2020
Date of Closure of the Tendering Period (TP) / Offer	Wednesday, October 07, 2020	Thursday, October 08, 2020
Last date for communicating the rejection /acceptance;	Tuesday, October 20, 2020	Thursday, October 22, 2020
Completion of payment of consideration or refund to the shareholders		
Last date for release of Post-Offer Public Announcement (Post-Offer PA)	Wednesday, October 28, 2020	Thursday, October 29, 2020
Submission of Final Report by the Manager to the Offer with SEBI	Wednesday, October 28, 2020	Thursday, October 29, 2020

\$ There was no competing offer to the Offer.

*Date falling on the 10th (Tenth) working day prior to commencement of the Tendering Period, for the purposes of determining the eligible shareholders of the Target Company to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (except Sellers, Acquirer and the PACs) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.

- There have been no other material changes in relation to the Offer since the date of the PA, save and except as disclosed above and as disclosed in the DPS and the LOF.
- The Acquirer alongwith the PACs accept full responsibility for the information contained in this Pre Offer PA and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations.
- A copy of this Pre Offer PA is expected to be available on the SEBI website at <http://www.sebi.gov.in>.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER & THE PACS

 SYSTEMATIX GROUP Investments Re-defined	Systematix Corporate Services Limited SEBI Registration No. INM 000004224 The Capital, A-Wing, 6th Floor, No. 603-606, Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, India. Telephone: +91-22-6704 8000; Facsimile: +91-22-6704 8022 Email: ecm@systematixgroup.in ; Website: www.systematixgroup.in Contact Person: Mr. Amit Kumar
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Signed by the Acquirer and the PACs

Sd/-

Mr. Jaspalsingh Prehladsingh Chandock

Sd/-

Mr. Trimaan Jaspalsingh Chandock

Sd/-

Mr. Jaikaran Jaspalsingh Chandock

Date: September 22, 2020.

Place: Mumbai.